

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

STARRED QUESTION NO:2
ANSWERED ON:01.03.2005
REHABILITATION OF DISPLACED TRIBALS
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Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether tribal communities have been displaced due to various reasons from their traditional habitats on a large scale in the country;
- (b) if so, the details thereof, State-wise and the reasons therefor;
- (c) the action being taken by the Government to stop this trend; and
- (d) the steps being taken by the Government to rehabilitate the displaced tribals along with the progress made in this regard so far, State-wise?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH)

(a) & (b) Yes, Sir. Tribal communities have been displaced and alienated from their traditional habitats owing to various reasons, which inter-alia also include the developmental projects. `Land` and its management fall exclusively under the administrative and legislative jurisdiction of the respective State Governments, hence the information is State specific. The information with regard to alienation of tribal lands (as on March 2004) collected from the Ministry of Rural Development is as under:-

| Sl. No. | State | Cases Pending in Courts | Area (in acres) |
|---------|-----------------|-------------------------|-----------------|
| 1. | Andhra Pradesh | 7663 | 31324 |
| 2. | Assam | 1992 | 4192 |
| 3. | Bihar# | 9773 | 9742 |
| 4. | Gujarat | 7526 | 19633 |
| 5. | Karnataka | 4061 | 15352 |
| 6. | Madhya Pradesh@ | 24210 | 61275 |
| 7. | Maharashtra | 1010 | NA |
| 8. | Orissa | 837 | 896 |
| 9. | Rajasthan | 411 | 1526 |
| 10. | Tripura | 38 | 21 |

Including Jharkhand
@ Including Chhattisgarh

(c) & (d) `Land` being a State subject, most of the State Governments like Andhra Pradesh, Assam, Bihar, Gujarat, Himachal

pradesh, Karnataka, Kerala, Madhya pradesh, Manipur, Maharashtra, Orissa, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttar Pradesh and West Bengal have enacted laws for prevention of alienation of tribal land. Further, a comprehensive National Policy on Resettlement and Rehabilitation for Project Affected Families has also been formulated and circulated to all the States by the Ministry of Rural Development. The policy provides for the minimum benefits to be ensured to the displaced persons, including the Scheduled Tribes. The policy provides for much more liberalized rehabilitation package for the Scheduled Tribes.